

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:620  
ANSWERED ON:28.07.2010  
FUNCTIONING OF CBI  
Dhruvanarayana Shri R.

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Central Bureau of Investigation (CBI) is overburdened with large number of pending cases with no commensurate increase in its manpower both in investigation and prosecution wings;
- (b) if so, the details thereof;
- (c) whether a proposal is under consideration of the Government to bifurcate the functioning of the CBI by creating separate wings for investigation and prosecution;
- (d) if so, the details thereof alongwith the time by which it is likely to create separate wing in this regard;
- (e) whether CBI has also proposed to hire top legal practitioners on contract basis for strengthening its prosecution wing; and
- (f) if so, the details thereof?

**Answer**

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs .(SHRI PRITHVIRAJ CHAVAN)

(a) & (b): No, Sir. The number of cases pending has gone down from 1143 in 2007 to 1069 as on 30.6.2010. However, the Government has taken several steps to strengthen the CBI which inter-alia include creation of 284 posts in the grades of Public Prosecutor, Inspector, Head Constable and Steno Clerks for Additional Special Courts; creation of 25 posts of various ranks for Fake Indian Currency Note Cell; revival of 67 posts that were lying vacant in various grades; and relaxation of Recruitment Rules allowing 77 vacancies at the level of Deputy Superintendent of Police to be filled up through promotional quota instead of deputation quota, etc.

(c)&(d): No final decision for creation of an independent Directorate of Prosecution has been taken by the Government.

(e)&(f) Special Counsels to conduct trials are appointed on the recommendation of the CBI, keeping in view the sensitivity and legal implications of a case. Recently, a scheme for contractual appointment of law officers has also been notified enabling CBI to engage 60 Law Officers on contractual basis for a period of up to 5 years.